

SHRI K. S. CHAVDA: The point is that I have also given notice of an Adjournment Motion, and you have not called the names of all the Members. That is the point.

MR. SPEAKER: I allowed the first one only. The rule is that only one is taken up and that has already gone. That is withdrawn.

SHRI K. S. CHAVDA: Why are all the other names not called out?

MR. SPEAKER: That was the first one.

SHRI K. S. CHADVA: You should have called the other names also.

MR. SPEAKER: The next one cannot come because the first one has already been dealt with.

SHRI P. G. MAVALANKAR: Sir, regarding my Adjournment Motion—

MR. SPEAKER: I have allowed the Calling Attention motion. Kindly sit down. You will get it day after tomorrow.

So, now there is no-confidence motion. Anybody will not say later on that he was not present. Papers to be laid on the Table.

PROF. MADHU DANDAVATE: Sir, please allow me just one minute. I do not want to interrupt the proceedings of the House. I never do it. We want your protection. The UP elections are going on, and the Prime Minister is campaigning. One of our Socialist Party candidates is detained—

MR. SPEAKER: I allowed only one item under rule 377; that is coming later on. I am not allowing you.

There is no question of assurance.

If the elections are not fair, the machinery of the Election Commission is available. They are bound to make it free and fair. The Election Commission is there to see that the elections are free and fair.

PROF. MADHU DANDAVATE: Will the Home Minister come forward with an assurance?

MR. SPEAKER: Order, order. What is all this? I have passed on to the next item—Papers to be laid on the Table.

13 03 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT *re* DISPOSITION OF RUPEE ACCUMULATION IN INDIA BY GOVERNMENT

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I beg to lay on the Table a statement on the disposition of rupee accumulation in India by India by the U.S. Government [Placed in library. See No. LT-6143/74.]

NORTH-EASTERN AREAS (REORGANISATION (AMENDMENT) ORDINANCE 1974

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy of the North-Eastern Areas (Reorganisation) (Amendment) Ordinance, 1974 (No. 1 of 1974) (Hindi and English versions) promulgated by the President on the 19th January, 1974, under provisions of article 123 (2) (a) of the Constitution. [Placed in library. See No. LT-6144/74.]

STATEMENT SHOWING RESULT OF CENTRAL GOVERNMENT MARKET BORROWINGS IN DECEMBER, 1973

SHRI YESHWANTRAO CHAVAN: I beg to lay on the Table a statement (Hindi and English versions) indicating the result of the Central Government Market Borrowings in December, 1973. [Placed in library. See No. LT--6145/74.]